

श्री विभूति मिश्र : मुझे यह बात कहनी है कि जब सरकार इस सम्बन्ध में रूल बनाये तो इसमें यह किसानों के हित में एक क्लॉज है क्लॉज 24 जिसमें लिखा है :

"Nothing in this Act shall apply to any seed of any notified kind or variety grown by a person and sold or delivered by him on his own premises direct to another person for being used by that person for the purpose of sowing or planting."

अध्यक्ष महोदय, आप वकील हैं और जज भी रह चुके हैं

अध्यक्ष महोदय : वह बात बहुत पुरानी हो गई ।

श्री विभूति मिश्र : बात यह है कि पुरानी हो गई लेकिन अब आप बनाने वाले भी तो हो गए । काम में भी लाये और अब बनाने वालों में भी चले आये । तो दोनों का आप को अनुभव है । इसलिए मैं यह कहना चाहता हूँ कि इस क्लॉज 24 को सरकार को रूल बनाते वक़्त पूरा साफ़ करना चाहिए । अगर कोई ऐसी बात रह गई तो किसान का फायदे के बजाय नुकसान ही हो जायेगा क्योंकि सटिफाई करने वाली ऐजेंसी है, उधर इंस्पेक्टर हैं और बीज को किसान कहीं दूसरी जगह ले जाय, दूसरी जगह बेचे उस पर पाबन्दी है तो इससे किसानों का क्या हित होने वाला है ? इसलिए मैं चाहता हूँ कि मन्त्री जी रूल बनाते वक़्त 24 क्लॉज के सम्बन्ध में स्पष्ट रूप से रूल बनावें ताकि किसानों को कोई नुकसान न होने पाये ।

Shri Shyam Dhar Misra: Sir, I have already said that we will bear all this in mind and see that the rules are so framed.

Mr. Speaker: The question is:

"That the Bill, as amended, be passed." •

The motion was adopted.

17.36 hrs.

STATEMENT RE. GOVERNMENT APPROACH TO STUDENT PROBLEMS AND DETAINED POLITICAL WORKERS

The Minister of Home Affairs (Shri Y. B. Chavan): In a statement that I made in this House on 16th November last I indicated our general approach towards the problems of students and made an appeal to them for a cooperative and constructive attitude. Our future hopes are centred in the youth and we are most anxious to do all that is possible with our resources to provide them congenial conditions in which they can fully develop their potentialities and equip themselves for the tasks that lie ahead. This is the general perspective in which we would like to approach all matters concerning students. I have already asked for from the States information about students who are in preventive detention or in prison following conviction or in custody in connection with pending criminal cases. As soon as the information is received I shall consult the Chief Ministers concerned. Our general approach in this matter is that where action has been taken for breaches of the law not involving violence, the cases should be reviewed in a sympathetic and liberal spirit. The same approach should be adopted in cases of preventive detention. I am sure the House will agree with me that where violence is involved, Government owe it to the society to be firm and to enforce the law.

About political leaders and workers detained under the Preventive Detention Act, may I say at the outset that I do not want anybody to be kept in preventive detention a day longer than is manifestly necessary for the maintenance of peace and order. We are anxious that the General Election should be held in completely free atmosphere and in as normal conditions as possible. I would not only like all actions of Government to be informed by this

[Shri Y. B. Chavan]

spirit but also to appear to be so informed. I shall take an early opportunity to consult the Chief Ministers and I am confident that they will be willing to review cases of preventive detention in the spirit I have just mentioned.

I hope that the House will appreciate that the implementation of the policy I have stated requires the co-operation of the various political parties. If it is necessary for Government to act with utmost restraint it is equally necessary for all political parties to do all that lies in their power to maintain peaceful conditions. All of us who have the interest of our democracy and free institutions at heart have to cooperate in ensuring that the next General Election is held in a free and peaceful atmosphere.

Some hon. Members rose—

Mr. Speaker: I do not think I should allow any questions now.

Shri S. M. Banerjee (Kanpur): I want one clarification. I have also written to you.

Mr. Speaker: We will take up the next business.

Shri Tyagi (Dehra Dun): The next Bill may not be taken into consideration. We are anxious—I can speak on behalf of my party—that the other motion on the ban of cow slaughter may be taken up. I would like the Government to announce their policy. Quite a lot of tension has been created in the country.... (Interruptions.)

Mr. Speaker: I have to proceed in the order in which they are laid down on the agenda unless the House directs me otherwise.

Shri Raghunath Singh (Varanasi): That is our request.

Shri R. S. Pandey (Guna): Many religious heads are on fast and there is great anxiety in the country. Since the Home Minister is willing to make an announcement and there is already a resolution standing in the name of Mr. Prakash Vir Shastri, the Government must be given an opportunity to clarify what exactly Government wants to do.

Shri Tyagi: Quite a number of States have stopped cow slaughter.... (Interruptions)

The Minister of Parliamentary Affairs and Communications (Shri Satya Narayan Sinha): We are also anxious that this unfinished debate on the 7th November incident, which was partly discussed, should be discussed in this House. I would, therefore, suggest that the Patents Bill may now be taken, the Minister's speech may last for 10 to 15 minutes (Interruption)—they cannot block me from moving—and then he will stop, and then the anti-cowslaughter business may be taken up.

Shri Vasudevan Nair (Ambalapuruzha): That proposal should be accepted. (Interruption).

Mr. Speaker: If you want to spend sometime on the cowslaughter issue, why have speeches also; he may formally move it.

Shri Raghunath Singh: We shall formally move it. We are more interested in the discussion about cowslaughter.

Shri Satya Narayan Sinha: We are prepared.

Mr. Speaker: Let him just move a motion and then, if a motion is made that further discussion be adjourned, the House might take that decision.